ORDER passed in Original Application No. 1005/2024

CJ

Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Wed, 14 Aug 2024 1:02:12 PM +0530

To "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>, "Judicial Section" <ngtjudicial-kolkata@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the **Petition & Order dated 02/08/2024 passed in Original Application No. 1005/2024 News item titled "Chaibasa: Illegal mining of stones is going on in Saranda forest" appearing in Lagatar dated 31.05.2024 .** for your kind perusal & necessary action.

भवदीय / Regards
परामर्शदाता (न्यायिक) / Consultant (Judicial)
राष्ट्रीय हरित अधिकरण / National Green Tribunal
प्रधान न्यायपीठ / Principal Bench
नई दिल्ली / New Delhi - 110001

2 Attachment(s) • Download as Zip • Add To ›

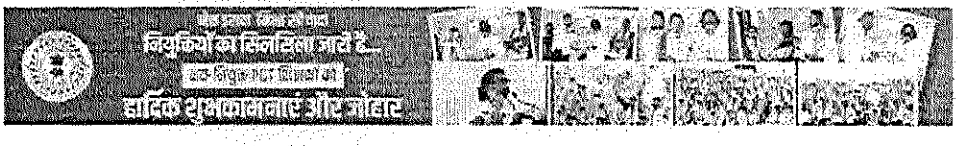
OA NO 1005 of 2024 Suo M... .pdf
332.1 KB •

Illegal mining of stones is g... .pdf
318.6 KB

₹ 1500 instant bank discount*

चाईबासा: सारंडा जंगल में हो रहा पत्थर का अवैध खनन

by info@lagatar.in — May 31, 2024 in चाईबासा, झारखंड न्यूज



KIRIBURU (CHAIBASA): सारंडा के घने जंगल में उसरुईया-पोंगा गांव के बीच दुलाई नदी पर निर्माणाधीन पुल एवं गार्डवाल के निर्माण कार्य में अवैध तरीके से सारंडा जंगल का पत्थर इस्तेमाल हो रहा है. इसकी शिकायत मिलने पर सारंडा वन प्रमंडल के अधीन कोयना (मनोहरपुर) वन प्रक्षेत्र की टीम ने छापेमारी कर अवैध पत्थर लदा एक ट्रैक्टर को पकड़ने में सफलता पाई है. इसके अलावा जंगल में अवैध पत्थर का बड़ा भंडार भी पाया गया है. पत्थर लदे ट्रैक्टर को वन विभाग की टीम मनोहरपुर ले गई. सारंडा डीएफओ अभिरुप सिन्हा ने पत्थर लदे ट्रैक्टर पकड़े जाने की पुष्टि की है. उन्होंने कहा कि आवश्यक कार्रवाई जारी है.

इस पुल का निर्माण पलामू/रांची के ठेकेदार जितेन्द्र प्रसाद गुप्ता द्वारा कराया जा रहा है. ठेकेदार द्वारा इससे पहले भी हतनाबुरु-पोंगा मार्ग पर जंगल के पत्थरों की चोरी कर गार्डवाल बनाने का आरोप लगा था. ग्रामीणों ने मनोहरपुर वन विभाग की टीम को सूचना दी थी लेकिन कोई कार्रवाई नहीं हुई. ग्रामीणों ने बताया कि ठेकेदार धमकी देता था कि उसका वन विभाग के साथ अच्छा संबंध है और उसका कोई कुछ बिगाड़ नहीं सकता. लेकिन इस बार वह वन विभाग के हत्थे चढ़ गया.

- *वन विभाग ने पकड़ा अवैध पत्थर लदा ट्रैक्टर*
- *सारंडा जंगल में पत्थर का अवैध भंडारण भी जब्त*
- *उसरुईया पुल व गार्डवाल के निर्माण में इस्तेमाल होना था इस्तेमाल*

उल्लेखनीय है कि इस पुल के निर्माण में भारी भ्रष्टाचार व अनियमितता की शिकायत के बाद सांसद गीता कोड़ा गत वर्ष 14 जुलाई को कार्यस्थल पर पहुंची थी. ठेकेदार के मुंशी द्वारा किसी भी सवाल का जवाब नहीं देने से नाराज सांसद ने पुल निर्माण का कार्य बंद करा दिया था.उन्होंने इस मामले को मुख्यमंत्री, विभागीय मंत्री, उपायुक्त के सामने रखने और पूरे कार्य की जांच कराने की बात कही थी. लेकिन कोई जांच नहीं हुई. ठेकेदार निर्धारित समय पर पुल का निर्माण कार्य भी पूरा नहीं कर सका.

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1005/2024

News item titled "Chaibasa: Illegal mining of stones is going on in Saranda forest" appearing in Lagatar dated 31.05.2024

Date of hearing: 02.08.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Kumar Anurag Singh & Mr. Dev Aaryan, Advs. for R - 2 (Through VC)

ORDER

1. This Original Application is registered *suo-motu* on the basis of the news item titled "Chaibasa: Illegal mining of stones is going on in Saranda forest" appearing in Lagatar dated 31.05.2024

2. The matter relates to ongoing illegal mining of stones in Saranda Forest in Jharkhand. As per the article, illegal mining of stones is occurring in the Saranda forest, specifically in the area between Usruiya and Ponga villages, to supply materials for constructing a bridge and guard wall on the Dulai River. The Koyna forest range team, under the Saranda forest division, conducted a raid and seized a tractor loaded with illegally mined stones. Additionally, a large stockpile of illegal stones was also discovered in the forest.

3. As per the news item, a contractor from Palamu/Ranchi, is accused of illegally sourcing stones from the forest, which has raised concerns among villagers. Previously, the contractor had also been accused of using illegally mined stones for constructing a guard wall on the Hatnaburu-Ponga road. Villagers' complaints had gone unaddressed,

allegedly due to the contractor's influence over the forest department. This illegal activity has not only disrupted the forest ecosystem but has also led to delays and alleged corruption in the bridge construction project.

4. The above news item indicates violation of the provisions of the Environment Protection Act, 1986 and Mines and Minerals (Development and Regulation) Act, 1957.

5. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

6. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

7. Hence, we implead the following as respondents in this matter:

i. Central Pollution Control Board, Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ii. JharkhandState Pollution Control Board, Through its Member Secretary
Jharkhand State Pollution Control Board
H.E.C., Dhurwa, Ranchi-834004 (Jharkhand)

iii. Ministry of Environment and Forest, Through its Regional Office
Regional Office (ECZ), Bunglow No. A-2,
Shyamali Colony, Ranchi-834002

iv. Deputy Commissioner, West Singhbhum
District Collectorate Building,

West Singhbhum, Chaibasa, Jharkhand 833201.

8. Issue notice to the respondents for filing their response before the appropriate bench of the Tribunal at least one week before the next date of hearing.

9. Mr. Kumar Anurag Singh, Adv accepts notice for Respondent No. 2 and seeks four weeks time to file response.

10. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore, OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.

11. List before Eastern Zonal Bench at Kolkata on 18.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 02, 2024
O.A. No. 1005/2024
HB